RAJYA SABHA [3 December, 1999]

sub-rule (1) of rule 4 and sub-rule (2) of rule 5 of the Coir Industry Rules, 1954, this House do proceed to elect, in such manner as the Chairman may direct, one member from among the Members of the House, to be a member of the Coir Board in the vacancy caused by the retirement of Shri John F. Fernandes from the membership of Rajya Sabha on the 7th Jury, 1999.

The question was put and the motion was adopted.

MOTION FOR ELECTION TO THE INDIAN NURSING COUNCIL

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI N.T. SHANMUGAM): Sir, I move:

'That in pursuance of clause (0) of sub-section (1) of section 3 read with sub-section 4 of section 6 of the Indian Nursing Council Act, 1947 (48 of 1947), this House do proceed to elect, in such manner as the Chairman may direct, one member from among the members of the House to be a member of the Indian Nursing Council in the vacancy caused by the retirement of Smt. Chandra Kala Pandey from the membership of Rajya Sabha on the 18th August, 1999."

The question was put and the motion was adopted.

MOTION FOR ELECTION TO THE CENTRAL SUPERVISORY BOARD

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI N.T. SHANMUGAM): Sir, I move:

"That in pursuance of clause (f) of sub-section (2) of section 7 read with sub-section (2) of section 8 of the Pre-Natal Diagnostic Techniques (Regulation and Prevention of Misuse) Act, 1994, this House do proceed to elect, in such manner as the Chairman may direct, one female member from among the members of the House to be a member of the Central Supervisory Board in the vacancy